

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.401

CA/40/ND/2022, CA/226/ND/2022 IN CP/10/3/2016

IN THE MATTER OF:

Ansal Properties & Infrastructure Ltd.

...

Applicant

under Section 73 (4).

Order delivered on 01.05.2024

Coram:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P. S. Sharda, Advocate (For Deposit Holder) in
CA/226/ND/2022, Mr. P. Nagesh, Senior Advocate, Mr.
Abdul Sami, CS Ms. Mahima Shekhawat, Advocate in
CA/40/ND/2022

For the Respondent : Mr. P. Nagesh, Senior Advocate, Mr. Abdul Sami, CS Ms.
Mahima Shekhawat, Advocates

ORDER

CA/226/ND/2022 & CA/40/ND/2022

Mr. P. S. Sharda, Learned Counsel for the Applicant/Deposit Holder and Mr. P. Nagesh, Learned Senior Counsel along with Ms. Mahima Shekhawat, and Mr. Abdul Sami, CS for M/s Ansal Properties & Infrastructure Private Limited are present physically. Mr. P.S. Sharda is ready for the arguments. Mr. P. Nagesh, Learned Senior Counsel submitted that he has to appear before the Hon'ble NCLAT in a part heard matter and seek a short adjournment. Learned Counsel for the Applicant made objection for adjournment. On the specific request made on behalf of Respondent, a final opportunity is granted to the Respondent to put forth their arguments. If the Respondent is not coming forward to put forth their argument on **15.05.2024** the matter will be proceeded based on the available documents.

List the matter on **15.05.2024** at **11:00 am**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**